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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 588/2022 CM APPL. 25280/2022

SHIPRA ESTATE LIMITEDPetitioner

Through: Mr. Rudra Pratap, Mr. Tushar
Randhawa, Mr. Rahul Sharma, Ms.
Nandini Singh Randhawa, Advs.

versus

INDIABULLS HOUSING FINANCE LIMITED & ORS.

.....Respondent

Through: Mr. Rajiv Nayar, Sr. Adv. with Ms.
Vishrutyi Sahni, Ms. Muskaan Gupta
and Mr. Abhay Agnihotri, Advs.
Ms. Garima Sehgal, Adv. for IRP.

CORAM:

HON'BLE MR. JUSTICE ANISH DAYAL

ORDER

% **09.05.2025**

1. Counsel for respondent seeks to place certain facts on record, relating to the insolvency proceedings of petitioner. Same shall be placed on record through a short response/affidavit.
2. Copy of the same shall be given to counsel for the petitioner, who may file a response as well. Same shall be accomplished within the next 8 weeks.
3. Counsel for the IRP is present in Court.
4. List on 19th August 2025.
5. Order be uploaded on the website of this Court.

ANISH DAYAL, J

MAY 9, 2025/MK/tk